

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH “SMC”: NEW DELHI**

BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER

ITA No. 3070/DEL/2024
[Assessment Year: 2017-18]

Arti alloys Pvt. Ltd., C-804, HDIL Metropolis, D.N. Nagar, Andheri West, Mumbai-400053. PAN- ACMPK 8489 P	<u>Vs</u>	Income-tax Officer, Ward-3(2), Delhi.
APPELLANT		RESPONDENT
Appellant by	Ms. Malushree Upadhyaya, Adv.	
Respondent by	Shri Yogesh Sharma, Sr. DR	
Date of hearing	05.11.2024	
Date of pronouncement	13.11.2024	

ORDER

PER SATBEER SINGH GODARA, JM:

This assessee’s appeal for assessment year 2017-18 arises against DIN and order no. ITBA/NFAC/S/250/2023-24/1057961870(1), dated 15.11.2023, passed by the learned CIT(A)/National Faceless Appeal Centre (NFAC), Delhi, in appeal no. CIT(A), Delhi-1/10665/2019-20, in proceedings u/s 250 of the Income-tax Act, 1961.

2. Learned counsel submits at the outset that the assessee wishes to withdraw its instant appeal; which in turn, is not opposed by the Revenue side in all fairness.

Ordered accordingly.

3. This assessee's appeal stands dismissed as withdrawn subject to all just exceptions.

Order pronounced in open court on 13.11.2024.

Sd/-
(SATBEER SINGH GODARA)
JUDICIAL MEMBER

MP

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI